

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

I.A. No. 15/2012 in Doc No. 23/GT/2012

Subject : Recovery of annual fixed charges to the Chutak HE project (4x11 MW) and Clause-4 of Part-7 of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 for relaxation of operational and/or technical norms of operation.

Date of hearing : 17.5.2012

Coram : Shri S.Jayaraman, Member
Shri M.Deena Dayalan, Member

Petitioner : NHPC Limited, Faridabad

Respondent : Power Development Department, Jammu

Parties present : Shri R. Raina, NHPC
Shri V.K.Singh, NHPC

The petitioner, NHPC Limited has filed this Interlocutory Application (IA) for allowing to it operate and in isolation mode with modified plant availability factor and design energy, till full load is available in the network and connected to Regional/State Grid.

2. The representative of the petitioner submitted as under:

(a) Chutak HE project (generating station) has been designed as purely run of the river scheme with installed capacity of 44 MW (4X11 MW) for improving power supply in Kargil area. Jammu and Kashmir is the sole beneficiary of generating station. Ministry of Power vide its letter dated 2.9.2011 has allocated the power including 15% unallocated quota from the generating station to the State of the Jammu and Kashmir;

(b) Two Units of the generating station is ready for commercial operation. However, commercial operation of the generating station

cannot be declared as the evacuation system has not been made ready;

(c) Enough load is not available to sufficiently load the machines. The system is also not connected to State Transmission Utility for injecting power into the grid. Exemption from the Scheduling and Despatch Code and Operating Code be granted to the generating station; and

(d) Reimbursement of Annual Fixed Charges (AFC) through normative capacity charges and energy charges as per actual performance of the generating station be allowed.

3. In response to Commission's query regarding the agency responsible for providing evacuation system, the representative of the petitioner submitted that Power Development Department, Government of Jammu and Kashmir.

4. After hearing the representative of the petitioner, the Commission directed to admit the I.A. and issue notice to the respondent, who may file its response by 8.6.2012 and petitioner may file rejoinder, if any, on or before 22.6.2012.

5. The Commission further directed to issue notices to the State Load Despatch Centre, Jammu and Kashmir, Central Transmission Utility, Central Electricity Authority and Rural Electrification Corporation to file their response on arrangement for evacuation of power from the generating station.

6. The I.A. shall be listed for hearing on 28.6.2012.

By order of the Commission,

**Sd/-
(T. Rout)
Joint Chief (Law)**